

Demand No. 116—Capital Outlay of the Ministry of Health, Family Planning and Urban Development

"That a sum not exceeding Rs. 13,17,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Health, Family Planning and Urban Development'."

Demand No. 68 - Ministry of Law

"That a sum not exceeding Rs. 57,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Law'."

Demand No. 69—Other Revenue Expenditure of the Ministry of Law

"That a sum not exceeding Rs. 1,36,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

Demand No. 96—Department of Parliamentary Affairs

"That a sum not exceeding Rs. 5,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Department of Parliamentary Affairs'."

Demand No. 99—Planning Commission

"That a sum not exceeding Rs. 1,32,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Planning Commission'."

Demand No. 100—Lok Sabha

"That a sum not exceeding Rs. 1,29,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Lok Sabha'."

Demand No. 101—Rajya Sabha

"That a sum not exceeding Rs. 49,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Rajya Sabha'."

Demand No. 102—Secretariat of the Vice President

"That a sum not exceeding Rs. 2,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Secretariat of the Vice-President'."

Appropriation (No. 2) Bill*, 1968

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69.

MR. SPEAKER: The question is:

"That leave is granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69".

The motion was adopted.

SHRI MORARJI DESAI: I introduce† the Bill.

*Published in Gazette of India Extraordinary Part, II, section 2, dated 25.4.68.

†Introduced/moved with the recommendation of the President.

Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration".

MR. SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69, be taken into consideration."

The motion was adopted.

MR. SPEAKER : We shall now take up the clause-by-clause consideration of the Bill.

The question is :

"That clauses 2 and 3 and the Schedule with Annexure stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule with Annexure were added to the Bill.

MR. SPEAKER : The question is :

"That clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI MORARJI DESAI : Sir, I beg to move :

"That the Bill be passed."

MR. SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

MR. SPEAKER : The Bill is passed. The House stands adjourned to meet again tomorrow at 11 A.M.

19.02 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 26, 1968 | Vatsakha 6, 1890 (Saka)